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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No.76/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> JULY, 2018, 10:30 A.M

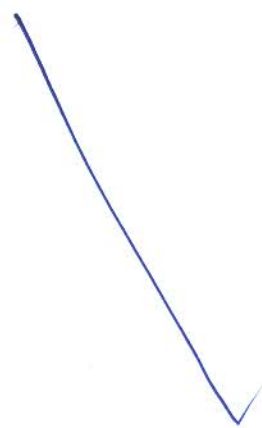
Name of the Company		Associated Road Carriers Ltd.-Vs- Titan Engineering Co. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Ratul Das  
 2) Abhik Chitta Kundu } corporate Debtors

Akhil  
24/07/2018

1. Ms. D. N. Sharma  
 2. Mrs. Shailendra Jain  
 3. Mrs. Sneha Agarwal } Advocates for the operational creditor

S Agawal,  
Adv  
24/7/2018



106. 24-07-2018 – CP(IB) No. 76/KB/2018 – Associated Road Carriers Ltd.  
Vs. Titan Engineering Co. Ltd.

O R D E R

The Ld. Counsel for the Operational Creditor appeared. The Ld. Counsel for the Corporate Debtor also appeared.

The Ld. Counsel for the Corporate Debtor submitted that terms of settlement are almost final. However, the Operational Creditor seeks time to go through the terms of settlement. It appears that the matter is likely to be settled.

Be that as it may, the Corporate Debtor to file affidavit-in-reply within two weeks, if the matter is not settled and the Operational Creditor to file the rejoinder, if any, within two weeks thereafter.

The matter to come up for further consideration on 28-08-2018.

cd

(MADAN B GOSAVI)  
MEMBER(JUDICIAL)

YAN B GO  
STR(D. KR